

(i) A copy each (in English and Hindi) of the following papers under sub-section (4) of section 24 and subsection (2) of section 25 of the International Airports Authority Act, 1971:—

(a) Tenth Annual Report and Certified Accounts of the International Airports Authority of India for the year 1981-82, and the Audit Report on the Accounts.

(b) Review by Government on the working of the International Airports Authority of India.

(ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-6955/83 for (i) and (ii)]

I. Summary of Revenue and Expenditure Budget Estimates (1983-84) and Revised Estimates (1982-83) of the Indian Airlines.

II. Summary of Actuals (1981-83) Budget Estimates and Revised Estimates (1982-83) and Budget

Estimates (1983-84) of the Indian Airlines

SHRI KHURSHED ALAM KHAN: Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-rule (5) of rule 3 of the Air-Corporations Rule, 1954:—

(i) Summary of Revenue and Expenditure Budget Estimates for 1983-84 and Revised Estimates for 1982-83 of the Indian Airlines.

(ii) Summary of Actuals for (1981-82), Budget Estimates and Revised Estimates for (1982-83,) and Budget Estimates for the year (1983-84) of the Indian Airlines.

[Placed in Library. See No. LT-6744/ 83 for (i) and (ii)]

L Report and Accounts (1981-82) of the weighted (India) Limited, Calcutta and related papers.

n. Certified Accounts (1981-82) of the Coir Board,, Ernakulam and related papers.

HI. Notification of the Ministry of Industry (Department of Industrial Development).

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): Sir, I beg to lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Annual Report and Accounts of the Weighbird (India) Limited, Calcutta, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(ii) Statement (in English and Hindi) giving reasons for the delay in laying document mentioned at (i) above.

[Placed in Library. See No. LT-6924/83 for (i) and (ii)]

II. A copy (in English and Hindi) of the Certified Annual Accounts of the Coir Board, Ernakulam, for the year 1981-82 and the Audit Report thereon, together with Review by Government on the Accounts, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [(Placed in Library. See No. LT-6925/83)]

III. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) (Notification S. O. No. 472(E). dated the 23rd June, 1983, publishing the Corrigendum to S. O. No. 287(E), dated the 11th April, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6923/83]